

6

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 257/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.05.2018**

Name of the Company: Prashant Bipinbhai Thakore & Anr.
(MGD Marketing Pvt Ltd)
V/s.
ROC, Gujarat

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jignesh R. Pujara	Practising Chartered Accountant	Petitioner No. 1 & 2	Pujara J.R.
2.				

ORDER

PCA Mr. Jignesh Pujara is present for the Appellant. None for the ROC.

The Appellant is directed to issue a notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

Learned lawyer appearing on behalf of the Appellant seeks restoration of the name of the company which is stood de-registered by the Office of the ROC, Ahmedabad. The appellant in its averments at page 3 para 4 has made statement to this effect that its sole intention is to activate the DIN No. of existing director which will enable the appellant to complete the statutory formalities and thereafter close the company. Further the appellant to seeks to avail benefit of the condonation of delay scheme of 2018 of the MCA, Government of India.

Hence, the matter be listed on 14.06.2018


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 30th day of May, 2018.